

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/32/2013

Date: 11.03.2013

The following officers are appointed/posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

S. No.	Name of officer with present post SARVA SHRI / MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
	IN THE RANK OF ADJ	
1.	MAHENDRA SINGH ADJ NO.5, AJMER	Additional Session Court, Women Atrocities Cases, Ajmer
2.	BHALLA RAM PARMAR ADJ NO.1, BHARATPUR	Additional Session Court, Women Atrocities Cases, Bharatpur
3.	NARENDRA KUMAR SHARMA ADJ NO.3, BIKANER	Additional Session Court, Women Atrocities Cases, Bikaner
4.	ANURADHA SHARMA DJ, JODHPUR METROPOLITAN	Additional Session Court, Women Atrocities Cases, Jodhpur Metropolitan
5.	REKHA BHARGAVA ADJ NO.5, UDAIPUR	Additional Session Court, Women Atrocities Cases, , Udaipur
	IN THE RANK OF ACJM & CIVIL JUDGE	
6.	VAIBHAV KUMAR TAILOR CJ(JD)-JM, DEEDWANA	CJ(SD)-ACJM, DEEDWANA (MERTA)
7.	RAMDEO SANDOO CJ(JD)-MM(WEST), JAIPUR METROPOLITAN	ACJ(JD)-MM (WEST), JAIPUR METROPOLITAN
8.	SIDDHARTH DEEP ACJ(JD)-MM NO.3, JAIPUR METROPOLITAN	ACJ(JD)-MM NO.14, JAIPUR METROPOLITAN
9.	VAMITA SINGH ACJ(JD)-MM (EAST), JAIPUR METROPOLITAN	ACJ(JD)-MM NO.15, JAIPUR METROPOLITAN
10.	DEVENDRA SINGH BHATI ACJ(JD)-MM, NO.18, JAIPUR METROPOLITAN	SPL.JM(NI ACT CASES) COURT NO.20, JAIPUR METROPOLITAN
11.	DR. MANISHA CHOUDHARY ACJ(SD)-ACJM NO.2, JAIPUR DISTT.	CJ(JD)-JM, PHAGI

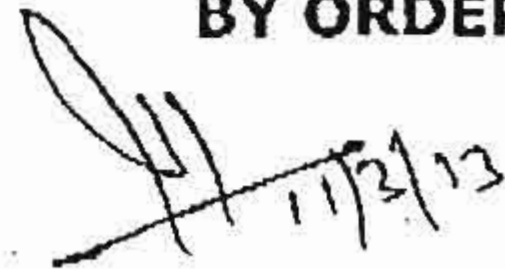
NOTE :-

1. The officers who have been appointed as P. O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.

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3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,

Handwritten signature and date: 11/3/13

REGISTRAR (ADMN.)